

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. NO. 519/2001

New Delhi this the 5th day of March, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SHRI M.P.SINGH, MEMBER (A)

Bular Pal S/O Sita Ram, R/O A-13 Seva Kutir, Staff Quarters, Kingsway Camp, Delhi-110009.

... Applicant

( By Shri M.K.Gupta, Advocate )

-versus-

- 1. Govt.of NCT of Delhi through its Chief Secretary, 5, Sham Nath Marg Delhi-110054.
- Director of Social Welfare, Govt. of NCT of Delhi, Kasturba Gandhi Marg, New Delhi-110001.

... Respondents

## O R D E R (ORAL)

Shri Justice Ashok Agarwal:

Applicant was proceeded against departmentally on the following articles of charge :

"On 25-02-1993 Sh.Bular Pal, Driver acted in a manner unbecoming of a Government servant and has thus violated Rule 3 of the C.C.S.(Conduct) Rules, 1964."

Though specific act alleged against applicant does not find place in the aforesaid articles of charge, no prejudice can be said to have ensued to him in view of the statement of imputation of misconduct which was served upon him, which recites as under:

"On 25-02-1993, due to declared rally of B.J.Party, very few D.T.C. buses were plying on the roads. Consequently the staff of the

Directorate reached office with a difficulty. In the evening it was decided that staff will cars at convenient dropped by staff points, where buses were available. Sh. Bular and Sh. Pratap Singh, Drivers were called Sh.R.C.Mehta, Dy.Director (Admn.), in his office and directed them to leave the keys of their vehicles with him and wait for further They left the keys, but did not wait orders. for further orders and left the office unauthorisedly without intimation. Around 6.00 P.M. the staff members assembled in the front court yard outside the Directorate, but the said drivers were missing. The Dy. Director (Admn) and Sh. R.C.Bhandari, O.S.D. made efforts to trace them outside the office and spotted them near the gate of the road leading towards Constitutional House Post Office around 6.30 P.M. They were ordered to reach office immediately. They did not care the urgency and took about 15 minutes in office, while they could have reaching reached within 5 minutes. They deliberately kept the staff waiting in order to harass them.

Sh. Bular Pal and Sh. Pratap Singh, Drivers not only left office unauthorisedly & disobeyed the orders of Sr. officers but also displayed a highly indicsiplined behaviour, which is unbecoming of a Govt. servant and have thus contravened Rule 3 of the C.C.S. (Conduct) Rules, 1964."

The disciplinary authority based on evidence led in the enquiry was pleased to issue a penalty of removal from service. Appeal earlier filed by the applicant was partly allowed inasmuch as the penalty o f removal from service was set side and penlty of reduction by two stages with cumulative effect was imposed upon him. Aforesaid order of the appellate authority wasquashed and set aside by this Tribunal on 11.10.1999 in OA No.1648/1994 filed by the applicant on the ground that the order was not a speaking order. The matter was remnded back to the appellte authority. The appellate authority by the impugned order 6.3.2000, by a speaking order, has maintained

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eaarlier order of penalty imposed upon the applicant by the appellate authority, giving the following reasons:

> undersigned WHEREAS, the "AND considered the arguments put forth by the appellant and also heard him in person 18.2.2000 and finds that the main thrust the appellant in his averments revolves around the non-issuance of written orders by Shri R.C.Mehta, the then Deputy Director for his deployment on urgent duty as required u/r 3(2)(iii) of the CCS (Conduct) Rules, the appellant that appears mis-construed this provision of rule in so that this provision of rule is in much so fact applicable in the cases where policy matters are involved and certainly not for trivial matters. It is practically routine possible for supervisory officers to issue written orders to their subordinates temporary assignment for each and every particularly in the case of a driver. There is documented evidence in abundance on record show that Shri Bular Pal, Driver was not available in the office till 6.30 P.M. members stranded the staff made The arguments putforth by the unnecessarily. appellant in his defence do not inspire confidence and are just a subterfuge for his absence from duty at the relevant point of time and also dis-obeying the orders of the Deputy Director (Admn.). However, then undersigned feels that the penalty of removal from service imposed upon the appellant by the Disciplinary Authority was certainly excessive one and not commensurate with the onerous of guilt proved against him.

3. In our judgment, no grievance can now be legitimately made against the order of penalty now imposed by the appellate authority. Finding of guilt is based on evidence adduced in the enquiry. Aforesaid evidence has found favour with the enquiry officer, disciplinary authority as also the appellate authority. The same cannot be successfully assailed by the applicant in the present proceedings.



Similarly, the order of penalty also cannot be said to be unconscionably harsh so as to justify interference.

4. Present OA, in the circumstances, we find, is devoid of merit. The same is accordingly summarily dismissed.

( M.P.Singh ) Member(A) Ashok Agarwal ) Chairman

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